

S U P R E M E C O U R T O F I N D I A  
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl) No(s).5206-5223/2011  
(From the judgement and order dated 16/11/2010 and 22/3/2011 in Criminal  
Revision Petition Nos. 2250/2010, C/W 2256/2010, 2251/2010,2252/2010,  
2253/2010, 2254/2010,2255/2010, 2257/2010, 2258/2010, 2158/2009, 2159/2009,  
2160/2009, 2162/2009, 2163/2009, 2164/2009, 2165/2009, 2171/2009 and  
2161/2009 of The HIGH COURT OF KARNATAKA CIRCUIT BENCH AT DHARWAD)

KUMAR ETC.ETC.

Petitioner(s)

VERSUS

KARNATAKA INDUSL.COOP.BANK LTD.& ANR  
(With appln(s) for bail and office report)

Respondent(s)

Date: 06/12/2012 These Petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE P. SATHASIVAM

HON'BLE MR. JUSTICE RANJAN GOGOI

For Petitioner(s) Mr. Shankar Divate,Adv.

For Respondent(s) Mr. N.D.B. Raju,Adv.

For R.No.1 Smt. Bharathi Raju,Adv.

Mr. N. Ganpathy,Adv.

For R.No.2 Mr. V.N. Raghupathy,Adv

UPON hearing counsel the Court made the following

O R D E R

Heard Mr. Shankar Divate, learned counsel appearing on  
behalf of the petitioners and Mr. N.D.B Raju, learned counsel appearing  
on behalf of Respondent No.1.

Hearing concluded.

Judgment reserved.

[Madhu Bala]  
Sr.PA

[Savita Sainani]  
Court Master